## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 265/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with

Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power

from DVC's generating stations to BPDB.

Petitioner : DVC

Respondents: NVVN and BPDP

Date of Hearing: 20.3.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Venkatesh, Advocate, DVC

Shri Nihal Bharadwaj, Advocate, DVC Shri Aashwyn Singh, Advocate, DVC Shri Adarsh Tripathi, Advocate, NVVN Shri Vikram Singh Baid, Advocate, NVVN

Shri Ajitesh Garg, Advocate, NVVN

Shri Vikash Kumar, NVVN

## **Record of Proceedings**

At the outset, the learned counsel for the Respondent NVVN sought time to file the RfP document in the matter. This request was accepted and the Commission adjourned the hearing of the petition.

- 2. The Commission directed the Respondent NVVN to file the said RfP document within three weeks, after serving a copy to the Petitioner.
- 3. The Petition shall be listed for hearing on **8.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

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